

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2015

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.25007 executed between GME Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation due to change in law impacting revenues and costs during the operating period.
- Date of hearing : 14.1.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : GMR Kamalanga Energy Limited and GMR Energy Limited
- Respondents : Bihar State Power (Holding) Company Limited and others
- Parties present : Shri Vishnov Mukerjee, Advocate, GMR
Shri M.G. Ramachandran, Advocate, Prayas Energy Group

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission's direction, copy of the petition has already been served on the respondents and Prayas Energy Group. However, no reply has been received as on date. Learned counsel for the petitioner requested to give last opportunity to the respondents to file their replies.

2. Learned counsel for Prayas Energy Group submitted that he will take instruction in this regard and will file vakalatnama in due course of time.

3. After hearing the learned counsels for the petitioner and Prayas Energy Group, the Commission directed the respondents and Prayas Energy Group to file their replies as a last chance, latest by 2.2.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 16.2.2016.

4. The Commission further directed the petitioner to submit on affidavit, by 2.2.2016, the following information/clarification:

- (a) Quantification of claims under various heads from the commencement of supply of power to the beneficiaries/procurers;

(b) Copy of all the notifications in support of change in law events.

(c) If the increase in the cost is more than 1% of LC amount in a contract year, furnish the detailed computation with regard to increase in cost more than 1% of LC amount in a contract year, namely 2014-15 and 2015-16.

5. The Commission directed that due date of filing the replies, rejoinders and information, should be strictly complied with. No extension shall be granted on that account.

6. The petition shall be listed for hearing on 17.3.2016.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**